

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/MP/2014

Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009.

Date of hearing : 27.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Corporate Power Limited
National Load Despatch Centre

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Swapnil Verma, PGCIL
Shri V. Srinivas, PGCIL
Shri A.M. Pavgi, PGCIL
Shri Hemant Singh, Advocate, CPL
Ms. Meghana Aggarwal, Advocate, CPL
Ms. Abiha Zaidi, NLDC
Shri S.S. Barpanda, NLDC

Record of Proceedings

Learned counsel for the Respondent, Corporate Power Limited requested for four weeks time to file reply to the petition.

2. Learned counsel for the petitioner submitted that information called by the Commission would be submitted shortly.

3. After hearing the learned counsels for the parties, the Commission directed the respondents to file their replies by 24.12.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 15.1.2015.

4. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. Reply and rejoinder filed after due date shall not be considered.

5. The petition shall be listed for hearing on 29.1.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**